

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 21 OF 2018**

**Dated: 23<sup>rd</sup> October, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**JK Minerals**

**Vs.**

**Madhya Pradesh Electricity Regulatory Commission & Ors**

... **Appellant(s)**

... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. S. Venkatesh  
Ms. Nishtha Kumar  
Mr. Vikas Maini for R-1

Ms. Anushree Bardhan  
Mr. Pulkit Agrwal for R-2 & R-3

**ORDER**

Learned counsel, Mr. S. Venkatesh, appearing for the first Respondent submitted that, he will file his reply in the matter during the course of the day in the Registry.

Learned counsel, Ms. Swagatika Sahoo, appearing for the Appellant, prays for four weeks' time to file her rejoinder in the matter.

Submissions made by learned counsel appearing for the first Respondent and learned counsel appearing for the Appellant, as stated above, are placed on record.

Learned counsel appearing for the first Respondent is permitted to file his reply in the matter during the course of the day in the Registry.

Learned counsel appearing for the Appellant is permitted to file her rejoinder in the matter by 20.11.2018, after duly serving copy on the other side.

List this matter on **27.11.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*vt/js*

**(Justice N.K. Patil)**  
**Judicial Member**